

- dination Committee under the Chairmanship of Chief Secretary has been constituted by a number of States to deal with crisis situation arising out of chemical accidents.
- (iii) The guidelines for crisis management plans for chemical accidents have been issued to all the States.
- (iv) Adequate provisions have been given in the Factories (Amendment) Act, 1987 and the Environment (Protection) Act, 1986 to ensure safety of workers, consumers and the general public.
- (v) Regulatory agencies at the State level like Pollution Control Boards and Factory Inspectorates are being strengthened in terms of manpower and equipment for effective implementation of the provisions of the respective Acts
- (vi) In-service training is imparted to the staff and officers of the regulatory agencies concerned in the States

Recommendations of Planning Commission to Personalise Modes of Transport

4898 A SHRI BAIASAHEB VIKHE PATIL : Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether the Planning Commission had recommended to reverse the trend of giving unprecedented impetus to personalise modes of transport .
- (b) if so, whether any decision has been taken in this regard ; and
- (c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) to (c) The

Seventh Five Year Plan document, Vol. II, in Para 8 14, mentions that the Public Transport System is required to be strengthened being much more energy efficient than personalised motor transport, and that the efforts would be made to introduce electricity-based mass transit system in major cities. Referring to this, the Planning Commission in its Mid-Term Appraisal of the 7th Plan, have noted that in actuality, the personalised modes of transport have received an unprecedented impetus and that, to reverse the trend, the public transport systems, both for inter-city and intra-city traffic, should be beefed up.

Efforts have been made during the 7th Five Year Plan period to strengthen the fleet strength of State Transport Undertakings, who are the major providers of the bus transport in the country. Their total fleet strength which stood at about 80,000 buses in 1984-85 (last year of the 6th Plan) has grown to about 92,000 in 1987-88, recording an increase of about 15%.

12 (0 hrs

{English}

MR. DEPUTY-SPEAKER : Now Papers to be laid.

Shri Brahm Dutt.

(Interruptions)

PAPERS LAID ON THE TABLE

Production Sharing Contracts

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): I beg to lay on the Table a copy of the three Production Sharing Contracts (Hindi and English versions) dated the 16th December, 1987 entered into between the Government of India and Oil and Natural Gas Commission and Chevron International Limited, Texaco Exploration India Inc. for Blocks (i) KG-OS-1, (ii) KG-OS-VII and

[Shri Brahma Dutt]

P-OS-II and a copy of Production sharing Contract dated the 17th December, 1987 entered into between the Government of India and Oil and Natural Gas Commission and International Petroleum (Bermuda) Limited for Block KG-OS-IV.

[Placed in Library, See No. LT—6471/88]

Supplementary Agreement between President of India and West Bengal Governor for amending the principal agreement re-maintenance etc. of National Highways and Notification under Merchant Shipping Act

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL) : On behalf of Shri Rajesh Pilot, I beg to lay on the Table :—

- (1) A copy of the Supplementary Agreement (Hindi and English versions) entered into between the President of India and Governor of West Bengal to partially amend the Principal agreement dated the 9th January, 1987 regarding maintenance and Development of urban links of National Highways, under section 10 of the National Highways Act, 1956.

[Placed in Library, See No. LT—6472/88]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) G.S.R. 743(E) published in Gazette of India dated the 28th June, 1988 containing corrigenda to Notification No. G.S.R. 1053(E) published in Gazette of India dated the 29th August, 1986.

(ii) G.S.R. 744(E) published in Gazette of India dated the 28th June, 1988 containing corrigenda to Notification No. G.S.R. 712(E) published in Gazette of India dated the 3rd September, 1985.

[Placed in Library, See No. LT—6473/88]

Notification under Customs Act and Central Excise and Salt Act

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A. K. PANJA) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 824(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum exempting specified goods required for the Light Combat Aircraft Programme of the Ministry of Defence from the whole of the basic and additional duty of customs.

(ii) G.S.R. 825(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum seeking to exempt specified goods when imported into India for research purposes by a public funded research institution or a University upto specified value limits from the whole of the basic and additional duties of customs.

(iii) G.S.R. 826(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum seeking to exempt goods covered by Notification No. G.S.R. 824(E) and G.S.R. 825(E) dated the 1st August, 1988, from the auxiliary duty of customs leviable thereon.

(iv) G.S.R. 836(E) published in Gazette of India dated the 3rd August, 1988 together with an explanatory memorandum seeking to rationalise the Notifications applicable to all Export Processing Zones/Free Trade Zones including Gem and Jewellery complexes and Special Jewellery complex at Jhandewalan, New Delhi, with a view to bring uniformity therein.

[Placed in Library, See No. LT—6474/88]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944 :—

- (i) G.S.R. 770(E) published in Gazette of India dated the 6th July, 1988 together with an explanatory memorandum seeking to prescribe concessional excise duty at the rate of 10 per cent ad valorem in respect of motorised two-wheelers of engine capacity not exceeding 25 cubic centimetres and of value not exceeding Rs. 3000/- per two-wheeler.
- (ii) G.S.R. 821(E) published in Gazette of India dated the 29th July, 1988 together with an explanatory memorandum making certain amendments to Notification No. 188/87-CE published in Gazette of India dated the 29th July, 1987.
- (iii) G.S.R. 827(E) published in Gazette of India dated the 1st August, 1988 together with an explanatory memorandum making certain amendments to Notification No. 36/87-CE published in Gazette of India dated the 1st March, 1987.

[Placed in Library, See No. LT—6475/88]

Tamil Nadu Agricultural Produce Markets (Amendment) Act, 1988

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of the Tamil Nadu Agricultural Produce Markets (Amendment) Act, 1988 (President's Act No. 1 of 1988) (Hindi and English versions) published in Gazette of India dated the 19th May, 1988 under sub-section (3) of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1988.

[Placed in Library, See No. LT—6476/88]

Notification under Bharathidasan University Act, Mother Teresa Women's University Act, Bharathiar University Act etc and Annual Report of and Review on Indira Gandhi National Open University, New Delhi for 1985-86 etc.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKAR) : On behalf of Shri L.P. Shahi : I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 65 of the Bharathidasan University Act, 1981 read with clause (e) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu :—

- (i) Notification No. II(2)/EDU/5369/87 published in Tamil Nadu Gazette dated the 9th September, 1987 nominating six members to the senate of the said University.
- (ii) Notification No. II(2)/EDU/6146/87 published in Tamil Nadu Gazette dated the 14th October, 1987 nominating eight members to the senate of the said University.
- (iii) Notification No. II(2)/EDU/1130 (f.1)/88 published in Tamil Nadu Gazette dated the 10th March, 1988.

[Placed in Library, See No. LT—6477/88]

(2) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 51 of the Mother Teresa Women's University Act, 1984 read with Clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu :—

- (i) Notification No. II(2)/EDU/6836/87 published in Tamil Nadu Gazette dated the 25th November, 1987.

[Shri P. Shiv Shankar]

- (ii) Notification No. 48 published in Tamil Nadu Gazette dated the 16th December, 1987.

[Placed in Library, See No LT—6478/88]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 65 of the Bharathiar University Act, 1981 read with Clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu —

- (i) Notification No II(2)/EDU/7257/87 published in Tamil Nadu Gazette dated the 2nd December, 1987.

- (ii) Notification No II(2)/EDU/1130 (f 2)/88 published in Tamil Nadu Gazette dated the 10th March, 1988.

[Placed in Library, See No LT—6479/88]

- (4) A copy of the Notification No. II(2)/EDU/2297/88 (Hindi and English versions) published in Tamil Nadu Gazette dated the 4th May, 1988, under sub-section (2) of section 49 of the Tamil University, Act, 1982 read with Clause (c) (iv) of the Proclamation dated the 30th January, 1988 issued by the President in relation to the State of Tamil Nadu.

[Placed in Library, See No LT—6480/88]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1985-86.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indira Gandhi National Open University, New Delhi, for the year 1985-86

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above

[Placed in Library, See No. LT—6481/88]

Review on and Annual Report of Haryana Agro-Industries Corporation Ltd Chandigarh for 1986-87, Animal Welfare Board of India, Madras for 1984-85 etc

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) I beg to lay on the Table —

- (1) (i) Review by the Government on the working of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1986-87.

- (ii) Annual Report of the Haryana Agro-Industries Corporation Limited Chandigarh, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon

[Placed in Library, See No. LT—6482/88]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1984-85.

[Placed in Library, See No. LT—6483/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1985-86.
[Placed in Library, See No. LT—6484/88]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1986-87.
- (6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) to (5) above.
[Placed in Library, See No. LT—6483 to 6485/88]
- (7) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of Karnataka Dairy Development Corporation Limited, Bangalore, for the year 1986-87 within the stipulated period of nine months after the close of Accounting year
[Placed in Library, See No. LT—486/88]
- (1) A copy each of the following Notifications (Hindi and English versions) under section 8A of the Dock Workers (Regulation of Employment) Act, 1948 :—
- (i) The Madras Unregistered Dock Clearing and Forwarding Workers (Regulation of Employment) Scheme, 1988 published in Notification No. S.O.385(E) in Gazette of India dated the 12th April, 1988.
- (ii) The Madras Unregistered Dock General Pool Workers (Regulation of Employment) Scheme, 1988 published in Notification No. S.O. 386(E) in Gazette of India dated the 12th April, 1988.
- (iii) The Bombay Dock Workers (Regulation of Employment) Amendment Scheme, 1988 published in Notification No. S.O. 468(E) in Gazette of India dated the 4th May, 1988.
[Placed in Library, See No. LT—6487/88]
- (2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (w) of section 4 of the Dock Workers (Regulation of Employment) Act, 1948 :—
- (i) S.O. 730(E) published in Gazette of India dated the 29th July, 1988 appointing the first day of August, 1988 as the date on which the Madras Unregistered Dock Clearing and Forwarding Workers (Regulation of Employment) Scheme, 1988 shall come into force.
- (ii) S.O. 731(E) published in Gazette of India dated the 29th July, 1988 appointing the first day of August, 1988 as the date on which the Madras Unregistered Dock General Pool Workers (Regulation of Employment) Scheme, 1988, shall come into force.
[Placed in Library, See No. LT—6488/88]

**Notification under Dock Workers
(Regulation of Employment) Act,
Major Port Trusts Act etc.**

THE DEPUTY MINISTER IN THE
MINISTRY OF SURFACE TRANSPORT
AND DEPUTY MINISTER IN THE
MINISTRY OF PARLIAMENTARY
AFFAIRS (SHRI P. NAMGYAL) : I beg
to lay on the Table :—

[Shri P. Namgyal]

- (3) A copy of the Major Port Trusts (Procedure at Board Meetings) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 819(E) in Gazette of India dated the 28th July, 1988, under subsection (3) of section 122 of the Major Port Trusts Act, 1963.

[Placed in Library, See No. LT—6489/88]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India for the year 1986-87.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT—6490/88]

- (6) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Mogul Line Limited for the year 1985-86 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library, See No. LT—6491/88]

- (7) A statement (Hindi and English versions) Explaining reasons for not laying the Annual Report and Audited Accounts of Shipping Corporation of India Limited for the year 1986-87 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library, See No. LT—6492/88]

- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Pepsu Road

Transport Corporation, Patiala, for the year 1985-86, under subsection (3) of section 35 of the Road Transport Corporation Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1985-86.

- (9) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (8) above.

[Placed in Library, See No. LT—6493/88]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Rent Control (Amendment) Bill, 1988 which has been passed by the Rajya Sabha at its sitting held on the 30th August, 1988."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 30th August, 1988, agreed without any amendment to the Aircraft (Amendment) Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 5th August, 1988."